

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

Original Application No.77/2011

Date of decision: 18.03.2011

Hon'ble Mr. Justice Syed Md Mahfooz Alam, Judicial Member.

Nagji S/o Shri Dublaji, aged about 46 years, R/o village and PO-Pal Deval, District Dungarpur, at present employed on Regular Mazdoor in Telephone Exchange, Chhinch, BSNL, District Banswara.

: Applicant.

Rep. By : Mr. A.K. Kaushik, Advocate.

Versus

1. Bharat Sanchar Nigarm Ltd, through its Chairman & Managing Director, Corporate office, Bharat Sanchar Bhawan, Harish Chandra Mathur Lane, Janpath, New Delhi.
2. The Chief General Manager Telecommunication, Bharat Sanchar Nigam Ltd, (A Govt. of India Enterprises) Rajasthan Circle, Sardar Patel Marg, Jaipur.
3. The General Manager Telecom District, BSNL, Banswara.

ORDER (ORAL)

Per Mr. Justice S.M.M. Alam, Judicial Member.

Heard the learned advocate of the applicant. He submitted that this O.A. has not been filed ~~for~~ challenging any specific order of the respondents but the same has been filed for issuing direction to the respondents to consider the posting of the applicant to his choice place as per the transfer policy and the specific instructions contained in Annexure-A/1 (BSNL Employees Transfer Policy) in this regard. He further submitted that the applicant has already filed a representation before the competent authority to transfer

him to his choice place i.e. Dungarpur, but the authority has not passed any order on his representation as yet. He submitted that the applicant has brought the copy of his representation on record, which is Annexure-A/3 at page 18 of the O.A.

2. Considering the submission of the learned advocate of the applicant and after going through the contents of this O.A., I am of the view that this O.A. can be disposed of at this stage itself with direction to the respondent to consider the representation of the applicant for transfer to his choice place as per the provision contained in BSNL Employees Transfer Policy dated 07th May, 2008.

3. Accordingly, this O.A. is disposed of at ~~just~~^{at the stage of admission} with the direction to the respondents to consider the representation of the applicant for his transfer to his choice ~~of~~ place (Dungarpur) and pass an specific order in this regard as per the policy of the department within a period of three months from the date of receipt of a copy of this Order. Let this order be communicated to the respondents.

S.M.M. Alam
[Justice S.M.M. Alam]
Judicial Member

सिवाय २१-८-१६-२ आदेशानुसार

क्रमांक ०९-६-१६

पं.

क्रमांक ०९-६-१६-२
सोमपुर लाल बर्त, लाल